



CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

0.A.NO.149/2003

Monday, this the 22nd day of October, 2003

Hon'ble Shri Justice V.S.Aggarwal, Chairman Hon'ble Shri S. A. Singh, Member (A)

Dushyant Kumar Garg,
S/o Shri Vinod Kumar Garg,
H-28, Balaji Garments,
Mansovar Park near Man Singh Ki Bathek,
Shahdhara,
Delhi-32.
(By Advocate: Shri Pradeep Gupta)

Versus

- 1. National Capital Territory,
 Through its Secretary,
 Department of Health & Family Welfare,
 9th Level, A-Wing, Delhi Sectt.,
 I.P.Estate, New Delhi.
- 2. Mr.Om Prakash Sharma
 Roll No.14040055,
 C/o Secretary,
 Department of Health & Family Welfare,
 9th Level, A-Wing, Delhi Sectt.,
 I.P.Estate, New Delhi-110002.
- 3. Mr. Harbans Singh,
 Roll No.14040023,
 R/o Secretary,
 Department of Health & Family Welfare,
 9th Level, A-Wing, Delhi Sectt.,
 I.P.Estate, New Delhi-110002.

.. Respondents

(By Advocate: Shri George Paracken)

ORDER (ORAL)

Shri Justice V.S.Aggarwal:

Learned counsel for the applicant states that he would file a necessary consolidated application taking all the pleas which even he has tackn in the amended O.A. that has been filed without the permission of the Tribunal.

2. In the absence of any objection, allowed as prayed. Subject to aforesaid, dismissed as withdrawn.

18 Agre



(2)

We make it clear that we are not expressing ourselves on the magnits of the case.

Member (A)

(V.S.Aggarwal) Chairman

/kdr/